

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 65 of 2020

In the matter of:

Pralayankur Roychowdhury & Anr.

....Appellants

Vs.

M.P. Jewellers & Co. (1945) Pvt. Ltd. & Ors.

....Respondents

Present:

Appellants: Mr. Abhijeet Sinha, Mr. Vikrant Pachnand and Mr. Iram Hassan, Advocates.

Respondents:

ORDER

12.03.2020: In petition under Section 241-242, the Appellant (Petitioners) have challenged the order dated 3rd February, 2020, which reads as follows:-

“ORDER

Ld. Counsel for the Petitioner appeared. Ld. Pr. CS for respondent no. 2 appeared. Ld. Pr. CS for respondent nos. 3 and 7 appeared. Ld. Counsel for respondent no. 4 and 8 appeared. Ld. Counsel for respondent no. 5 appeared. Number of IAs being filed by the respondents.

We direct them to serve copy of the applications to the Petitioner, if not served.

The Special Officer has produced his report. Copies of his report (valuation report) and all documents to be served to all the respondents.

*Matter to come up next on **23.03.2020***”

2. As we find that the petition is still pending consideration before the Tribunal (National Company Law Tribunal), Kolkata Bench, we are not inclined to decide the issue on merit. The Tribunal is expected to decide the Company Petition on merit on an early date, instead of adjourning the matter based on Interlocutory Applications. The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc